

State Vs. Tinku @ Vijay  
FIR No. 1697/2020  
U/s 379/411 IPC  
PS Kalyanpuri

STATE OF DELHI  
METROPOLITAN MAGISTRATE  
EAST DISTRICT, COURT NO. 22,  
KALYANPURI COURT 7-11

29.04.2021

Present bail application under Section 437 Cr.P.C moved on behalf of the applicant/accused is taken up through video conferencing mode as per the directions of the Hon'ble High Court of Delhi on account of corona pandemic outbreak.

Pr. Ld. APP for the State.  
Ms. Priynaka Bhardwaj, LAC for the applicant/accused.  
Reply filed by the IO.  
Both the sides are heard on the application.  
Considering the following:

1. that the applicant/accused is in custody for more than 4 months now;
2. that the allegations are not grievous in nature;
3. that the accused as formally arrested by he disclosure in another FIR;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take take and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in the sum of Rs.25,000/- with one surety of the like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed of, accordingly.



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**(ANSHUL MEHTA)**

**LINK CMM/EAST, KKD/DELHI 29.04.2021**

Chief Metropolitan Magistrate  
East District, Court No. 22,  
Kalyanpuri Court 7-11

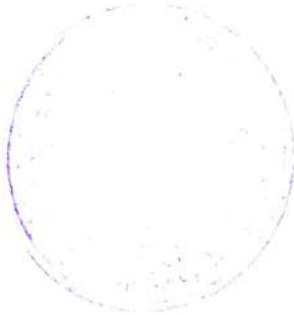
State Vs. Himanshu Jaiswal  
FIR No. 120/2021  
U/s 356/379/411/34 IPC  
PS Kalyanpuri

आतुल कृष्ण अग्रवाल  
ATUL KRISHNA AGRAWAL  
मुख्य मेट्रोपॉलिटन दण्डाधिकारी (पूर्व)  
Chief Metropolitan Magistrate (East)  
मेट्रोपॉलिटन कोर्ट, दिल्ली  
Metropolitan Courts, Delhi

29.04.2021

Present bail application under Section 437 Cr.P.C moved on behalf of the applicant/accused is taken up through video conferencing mode as per the directions of the Hon'ble High Court of Delhi on account of corona pandemic outbreak.

Pr. Ld. APP for the State.  
Sh. Arvind Saxena, Ld. Counsel for the applicant/accused.  
Reply filed by the IO.  
Both the sides are heard on the application.  
As per reply filed by the IO, accused has not been arrested in the present matter. Accordingly, in view of the above, the application is dismissed.  
Copy of the order be given dasti on request.  
Application is disposed of, accordingly.



**(ANSHUL MEHTA)**

**LINK CMM/EAST, KKD/DELHI 29.04.2021**

Chief Metropolitan Magistrate  
East District, Court of  
Metropolitan Courts, Delhi

State Vs. Ankit  
FIR No. 5409/2020  
U/s 379/411/34 IPC  
PS Kalyanpuri

29.04.2021

शारदा कृष्णा अग्रवाल  
ATIL KUSHMA AGRAWAL  
जुज न्यायाधीश न्यायाधीश (पूर्व)  
Chief Justice (East) Magistrate (East)  
न्यायाधीश कोर्ट, दिल्ली  
Magistrate Courts, Delhi

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Pr. Ld. APP for the State.  
Ms. Priynaka Bhardwaj, LAC for the applicant/accused.  
Reply filed by the IO.

Both the sides are heard on the application.

Considering the following:

1. that the applicant/accused is in custody for more than 7 months now;

2. that the allegations are not grievous in nature;

3. that the case property has already been recovered;

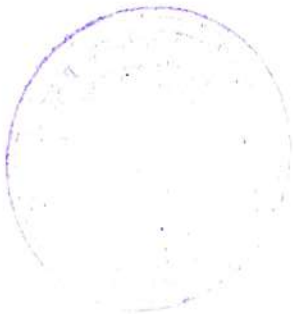
4. that, in view of spread of Corona Virus, the Court is of considered

opinion that the trial of the case would take take and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in the sum of Rs.15,000/- with one surety of the like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed of, accordingly.



29/4/21

(ANSHUL MEHTA)

LINK CMM/EAST, KKD/DELHI 29.04.2021

शारदा कृष्णा अग्रवाल  
ATIL KUSHMA AGRAWAL  
जुज न्यायाधीश न्यायाधीश (पूर्व)  
Chief Justice (East) Magistrate (East)  
न्यायाधीश कोर्ट, दिल्ली  
Magistrate Courts, Delhi



State Vs. Imran  
FIR No. 406/2020  
U/s 356/379/411/34 IPC  
PS Kalyanpuri

अनुज कुमार अग्रवाल  
ANUJ KRISHNA AGRAWAL  
जुज, मेट्रोपॉलिटन कोर्ट (पूर्व)  
Chief Metropolitan Magistrate (East)  
वार्डन, कोर्ट रोड  
एन.ए. रोड, कल्याणपुरी, दिल्ली

29.04.2021

Present bail application under Section 437 Cr.P.C moved on behalf of the applicant/accused is taken up through video conferencing mode as per the directions of the Hon'ble High Court of Delhi on account of corona pandemic outbreak.

Pr.

Ld. APP for the State.

Ms. Priynaka Bhardwaj, LAC for the applicant/accused.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following:

1. that there is no previous involvement of accused of any kind whatsoever;
2. that the applicant/accused is in custody for more than 3 months now;
3. that, in view of spread of Corona Virus, the Court is of considered

opinion that the trial of the case would take take and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in the sum of Rs.15,000/- with one surety of the like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

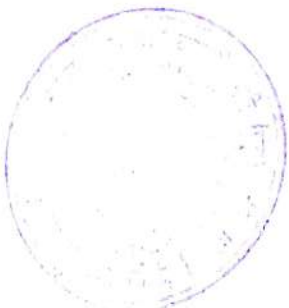
Application is disposed of, accordingly.



(ANSHUL MEHTA)

LINK CMM/EAST, KKD/DELHI 29.04.2021

Chief Metropolitan Magistrate (East)  
East District, Court No. 01,  
Kalyanpuri, Delhi



State Vs. Ajay  
FIR No. 168/21  
U/s 392/34 IPC  
PS Pandav Nagar

CHIEF METROPOLITAN MAGISTRATE  
METROPOLITAN COURT (East)  
District Court Delhi

29.04.2021

Present bail application under Section 437 Cr.P.C moved on behalf of the applicant/accused is taken up through video conferencing mode as per the directions of the Hon'ble High Court of Delhi on account of corona pandemic outbreak.

Pr.

Ld. APP for the State.

Ms. Priynaka Bhardwaj, LAC for the applicant/accused.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following:

1. that the accused was arrested on the spot;
2. that the co accused is yet to be apprehended;
3. that the case property is yet to be recovered;
4. that the charge charge sheet is yet to be filed in the case; this court is not inclined to grant bail to the accused. Accordingly, present bail application of the accused is dismissed.

Copy of the order be given dasti on request.

Application is disposed of, accordingly.



**(ANSHUL MEHTA)**

**LINK CMM/EAST, KKD/DELHI 29.04.2021**

Chief Metropolitan Magistrate  
Metropolitan Court (East)  
District Court Delhi



State Vs. Rahul @ Bangali  
FIR No. 97/2021  
U/s 25/54/59 Arms Act  
PS Kalyanpuri

शशुल कृष्ण अग्रवाल  
ANSHUL KRISHNA AGRAWAL  
महानगरपालिका (पूर्व)  
Chief Metropolitan Magistrate (East)  
दिल्ली न्यायालय, दिल्ली  
Metropolitan Courts, Delhi

29.04.2021

Present bail application under Section 437 Cr.P.C moved on behalf of the applicant/accused is taken up through video conferencing mode as per the directions of the Hon'ble High Court of Delhi on account of corona pandemic outbreak.

Pr. Ld. APP for the State.  
Ms. Priyanka Bhardwaj, Ld. LAC for the applicant/accused.  
Reply filed by the IO.

Both the sides are heard on the application.

Considering the following:

1. that the applicant/accused is in custody for more than almost two months;
2. that the allegations are not grievous in nature;
3. that the case property has already been recovered;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take take and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in the sum of Rs.10,000/- with one surety of the like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed of, accordingly.



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(ANSHUL MEHTA)

LINK CMM/EAST, KKD/DELHI 29.04.2021

Chief Metropolitan Magistrate  
East District, Court No. 29  
Kalyanpuri Court, Delhi

State Vs. Rahul  
FIR No. 75/21  
U/s 379/411/34 IPC  
PS Kalyanpuri

अनुपम कृष्ण अग्रवाल  
ANUPAM KRISHNA AGRAWAL  
मुख्य न्यायाधीश (पूर्व)  
Chief Metropolitan Magistrate (East)  
महादंडा न्यायालय, दिल्ली  
Kankarbagh Courts, Delhi

29.04.2021

Present bail application under Section 437 Cr.P.C moved on behalf of the applicant/accused is taken up through video conferencing mode as per the directions of the Hon'ble High Court of Delhi on account of corona pandemic outbreak.

Pr. Ld. APP for the State.  
Ms. Priynaka Bhardwaj, LAC for the applicant/accused.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following:

1. that the investigation is at the initial stage;
2. that the accused was identified in CCTV Footage;
3. that the charge charge sheet is yet to be filed in the case; this court

is not inclined to grant bail to the accused. Accordingly, present bail application of the accused is dismissed.

Copy of the order be given dasti on request.

Application is disposed of, accordingly.



*Sd*

**(ANSHUL MEHTA)**

**LINK CMM/EAST, KKD/DELHI 29.04.2021**

Chief Metropolitan Magistrate  
East District, Court No. 11,  
Kankarbagh Courts, Delhi



State Vs. Hemant @ Bukka  
e FIR No. 339/2020  
U/s 379/356/411/34 IPC  
PS Pandav Nagar

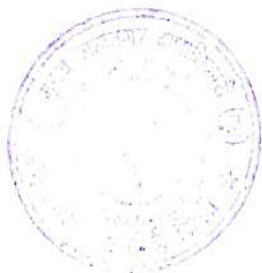
STATE OF DELHI  
METROPOLITAN MAGISTRATE  
EAST DISTRICT COURT NO. 28  
KOKILAMBA COURT, DELHI

29.04.2021

Present bail application under Section 437 Cr.P.C moved on behalf of the applicant/accused is taken up through video conferencing mode as per the directions of the Hon'ble High Court of Delhi on account of corona pandemic outbreak.

Pr. Ld. APP for the State.  
Ms. Priynaka Bhardwaj, LAC for the applicant/accused.  
Ld. Legal Aid Counsel for the applicant/accused wants to withdraw the present bail application and requests that the same may be dismissed as withdrawn.

Accordingly, the present application stands disposed of as withdrawn.



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**(ANSHUL MEHTA)**  
**LINK CMM/EAST, KKD/DELHI 29.04.2021**

Chief Metropolitan Magistrate  
East District, Court No. 28,  
Kokilamba Court, Delhi



